

NOTIFICATIONS UNDER COMPANIES
ACT, 1956

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :

- (i) The Cost Audit (Qualifications) Amendment Rules, 1972, published in Notification No. G. S. R. 257 in Gazette of India dated the 22nd April, 1972.
- (ii) G. S. R. 258 published in Gazette of India dated the 22nd April, 1972. [*Placed in Library. See No. LT—1943/72*]

ANNUAL REPORT OF INDIAN OIL CORPORATION LTD., BOMBAY AND REVIEW AND ANNUAL REPORT COCHIN REFINERIES LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Annual Report (Hindi version) of the Indian Oil Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1944/72*]
- (2) (i) Review (Hindi and English versions) by the Government on the working of the Cochin Refineries Limited, for the year ended the 31st August, 1970.
- (ii) Annual Report of the Cochin Refineries Limited for the year ended the 31st August 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1945/72*]

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 14th April, 1972 :

- (1) The Aircraft (Amendment) Bill, 1972.
- (2) The Indian Copper Corporation (Taking Over of Management) Bill, 1972.
- (3) The Marine Products Export Development Authority Bill, 1972.
- (4) The Constitution (Twenty-fifth Amendment) Bill, 1971.

13 16 hrs.

DEMANDS FOR GRANTS
1972-73—*Contd.*

MINISTRY OF PETROLEUM AND
CHEMICALS—*Contd.*

MR. SPEAKER : Now we resume the discussion and voting on the Demands for Grants of the Ministry of Petroleum and Chemicals.

SHRI K. P. UNNIKRISHNAN (Badagara) : I want to make a submission, Sir. Yesterday, there were a number of members who wanted that the time for this vital economic Ministry be extended by one hour. There was a unanimous consensus...

MR. SPEAKER : You ask for extension of time. Then it comes to taking away the lunch hour.

SHRI K. P. UNNIKRISHNAN : Let us take away the lunch hour. We won't mind.

MR. SPEAKER : This was all settled in the Business Advisory Committee.